



BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH,
AT PUNE.

Original Application No.111 of 2024 WZ.

News Item Title " Layer of Toxic
Foam Floats on the Surface of Indrayani
River in Pune.

..... Applicant.

VERSUS

Maharashtra Pollution Control Board
and Others.

..... Respondents.

WITH

Original Application No. 189 OF 2024 WZ.

Sadanand Heggadal Math

---- Applicant

VERSUS

State Of Maharashtra & Others

----- Respondents

Affidavit in compliance with the Order passed by the Hon'ble Tribunal dated 17/03/2025.

I, Yogesh Kulkarni, Superintending Engineer, Pune Metropolitan Region Development Authority having my office PMRDA, near Akurdi railway station Pune 411014 do hereby solemnly affirm and state as under-

A) Compliance with the order dated 17/3/2015 on behalf of responding number 3 in original application number 111 of 2024 (WZ)

1. This Honorable Tribunal directed respondent number 3 that is PMRDA to file an affidavit regarding the progress made pursuant to the earlier orders dated 3/9/24 and 16 /10 /24 where in it was recorded that the PMRDA was awaiting final approval from the National River Conservation Directorate (NRCD)
2. The present status of the Detail Project Report and tentative timeline is as under-
 - a) The approval from NRCD for the DPR is still awaited.
 - b) After approval of the DPR by NRCD following steps will be undertaken
 - The DPR will be forwarded to the State Government for issuance of a Government Resolution GR pertaining to the 60 :40 cost sharing ratio between the central and the state government which is expected to take approximately **1 month** after the approval from NRCD.
 - Upon issuance of GR PMRDA will initiate the tendering process which is expected to take about **2 months**.
 - Following the tendering process work order will be issued for project execution which is estimated to begin within **3 months**.
3. Meanwhile the central government NRCD is in the process of giving final approval to the DPR the State Government has communicated its consent to bear 40% of the project cost either by State Government or through implementing agency i.e. PMRDA vide letter No. PRD- 3323/CR14/UD -7 dated 9/6/2023



4. Based on this PMRDA has started tendering procedure for the appointment of consultant for pollution abatement of Indrayani river subject to NRCD and granting in principle approval to the DPR and making the financial provision for the 60% Central share.

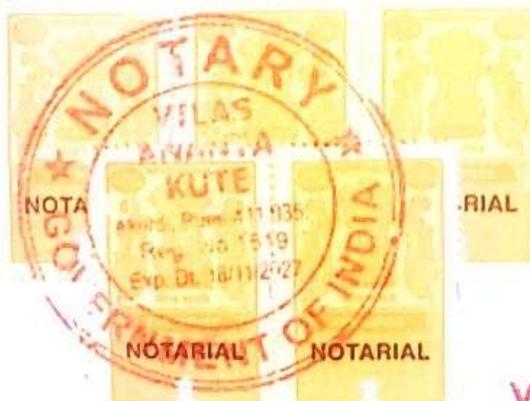
5. Timeline of project initiated by PMRDA is as under-

Sr.no.	Activity.	Proposed date
1	Appointment of project management consultant	30/7/2025
2	Review DPR and preparation of draft tender documents	30/9/2025
3	Issuance of work order for Post tendering process	30/11/25
4	Construction and commissioning of the STP by the contractor	29/11/28

B) Compliance with the order dated 17/3/25 on behalf of respondent number 4 in original application number 189 of 2024 (WZ)

1. The Honorable Chief Secretary, Government of Maharashtra (respondent number 12), convened online meeting dated 22/5/25 & 2/6/25 to address the issues mentioned in the order dated 17/3/25
2. During the said meeting, PMRDA commissioner briefed the current status of the DPR and the follow up with NRCD. It was resolved that the DPR for the Indrayani River from its origin at Kurvande village up to Tulapur should be consolidated.
3. Accordingly, the clubbed DPR covering 87.5 km under PMRDA jurisdiction and 18 km under PCMC jurisdiction will be submitted to the NRCD for Necessary Approval.
4. DPR of Vadgaon Nagar Panchayat & Dehu Road Cantonment Board, which are being already incorporate in Indrayani Pollution Abatement DPR & same submitted to NRCD for Approval.

Solemnly affirmed at Pune on this 10th day of June 2025



For PMRDA

[Signature]
Yogesh Kulkarni

Superintending Engineer

Pune Metropolitan Region Development Authority, Pune.

BEFORE ME

[Signature]
10/6/2025
VILAS ANANTA KUTE
NOTARY
UNION OF INDIA

Vilhalwadi, Ahmednagar District, Maharashtra

Noted And Registered
at Serial Number 2673/2025